

ITEM NO.6

COURT NO.4

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 30217/2025

[Arising out of impugned final judgment and order dated 14-05-2025 in CAAT(I) No. 938/2024 passed by the National Company Law Appellate Tribunal]

MAA MANASHA DEVI ALLOYS PRIVATE LIMITED

Petitioner(s)

VERSUS

DEVIKA RESOURCES PRIVATE LIMITED

Respondent(s)

(IA No. 200771/2025 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS and IA No. 200768/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 200766/2025 - STAY APPLICATION)

Date : 29-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :

Mr. Ramji Srinivasan, Sr. Adv.
Mr. Dhananjay Bhaskar Ray, AOR
Mr. Arjun Bhatia, Adv.
Ms. Shefali Munde, Adv.

For Respondent(s) :

Mr. Kanishk Khetan, AOR
Mr. Akshay Goel, Adv.
Mr. Ayushma Awasthi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1) Application for exemption from filing certified copy of the impugned judgment is allowed.
- 2) Delay in refiling is condoned.
- 3) Issue notice.
- 4) Mr. Akshay Goel, learned counsel, accepts notice on

behalf of the sole respondent. Service on respondent is waived.

- 5) Counter affidavit may be filed within four weeks.
- 6) Rejoinder, if any, may be filed within two weeks thereafter.
- 7) Until the next date of listing, further proceedings before the National Company Law Tribunal shall remain stayed.
- 8) Tag along with Civil Appeal No. 1138 of 2023.

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
ASSISTANT REGISTRAR